

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application Number 1373 Of 2000
Allahabad, this the 27th Day of January, 2005

HON'BLE MR. JUSTICE P. SHANMUGAM, VICE-CHAIRMAN
HON'BLE MR. D. R. TIWARI, MEMBER (A)

Sadhu Ram, Ex Liverman Gr.I U/S M./ER/M615
s/o Late Vishwanath Ram,
r/o village and P.O. Phakrabad (Sarai),
District-Bhabhua (Kaimur) Bihar.

.....Applicant

(By Advocate : Shri S.K. Mishra)

V E R S U S

1. The Union of India through the General Manager, Eastern Railway, Calcutta-I.
2. The Divisional Railway Manager Eastern Railway, Mughalsarai, Chandauli.
3. The Additional Divisional Railway Manager, Eastern Railway, Mughalsarai, Chandauli.
4. The Senior Divisional Operating Manager/E.R. Mughalsarai, Chandauli.
5. The Divisional Operating Manager, E.R./Mughalsarai, Chandauli.
6. The Station Manager, ER/Mughalsarai, Chandauli.
7. Sri B.K. Das (Enquiry Officer) Assistant Operating Manager ER/Mughalsarai, Chandauli.

.....Respondents

(By Advocate :Shri K.P.Singh)

O R D E R

By Hon'ble Mr. Justice P. Shanmugam, V.C.

This Original Application is liable to be disposed of and remanded for fresh consideration on the short ground

// 2 //

of non-speaking order. We are of the view that the appellate authority as well as the revisional authority ^{ought to have} _{and now} considered the grounds of appeal and pass speaking order ^{and reason} _l in the appeal. This is having not been done. The orders are vitiated for non-consideration. Hence (Annexure-15) order dated 01.05.2000 and (Annexure-17) order dated 04.07.2000 are hereby set aside and remanded to the appellate authority to pass a reasoned and speaking order in the appeal of the applicant within a period of 3 months from the date of receipt of a copy of this order.

2. The O.A. is disposed of accordingly. No order as to costs.


Member (A)


Vice-Chairman

shukla/-